

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**(IB)-210(PB)/2019**

**IN THE MATTER OF:**

Sanjay Bahl and Sangeetha Bahl	....	Applicant / petitioner
Vs		
Umang Realtech Pvt. Ltd.	....	Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the petitioner: Mr. Rajiv Tult & Mr. Rahul Bangja Advs.

**ORDER**

Mr. Prabhakar Tiwari learned counsel accepts notice on behalf of the respondents, as he has put in appearance in the connected matters in which the order has been reserved today.

Reply be filed, a copy of paper book shall be furnished during the course of the day.

-Sd-

**(M.M. KUMAR)**  
**PRESIDENT**

-Sd-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**